

Central Administrative Tribunal
Principal Bench

OA No.455/2015
MA No.363/2015
MA No.362/2015

New Delhi, this the 12th day of March, 2020

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)



1. Abhay Kumar, Aged 27 years,
 S/o Shri Baijnath,
 R/o 385B, Railway Colony-13,
 College Road, Civil Lines,
 Ludhiana, Punjab,
 Assistant Divisional Mechanical Engineer with
 Northern Railway, Ludhiana.
2. Devender Singh, Aged 30 years,
 S/o Shri Kailash Chander,
 R/o A 202, Sainik Vihar,
 Uttam Nagar, New Delhi-45.
3. Aishvarya Sachan, aged 25 years,
 S/o Shri Jitendra Singh,
 R/o 317D, Railway Colony-13,
 College Road, Civil Lines,
 Ludhiana, Punjab.
4. Bipin Kumar, Aged 34 years,
 S/o Bhopal Singh,
 Flot No.5A-13, Paschim Vihar,
 New Delhi.
5. Deepak Goel,
 S/o Lae Shri G.S. Goel,
 R/o 88/B, Railway Colony,
 Tughlakabad, New Delhi-44.

(All the applicants are direct recruits of IRSME & posted as ADN with Northern Railway)

...Applicants

(None)



Versus

1. Union of India,
Through Secretary,
Ministry of Railways,
Rail Bhawan, Rafi Marg, New Delhi.
2. Chairman,
Railway Board,
Rail Bhawan, Rafi Marg, New Delhi.
3. Secretary,
Union Public Service Commission,
Shahjahan Road, New Delhi.
4. Union of India,
Through Secretary,
Department of Personnel & Training,
Ministry of Personnel, Public Grievances &
Pensions,
Lok Nayak Bhawan,
New Delhi-110003.
5. Indian Railways Promotee Officers' Federation,
Through Secretary,
268, Rail Bhavan,
New Delhi-110001.

...Respondents

(By Advocate : Shri Yogesh Sharma)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :-

This OA was listed for final hearing yesterday. On noticing that there was no representation for the applicant, we directed it to be listed today, to give a last opportunity to the applicant. There is no representation on behalf of the applicant today also. The record

discloses that the applicant did not appear in person or through an advocate, on previous occasions also.

2. Accordingly, the OA is dismissed in default.

Pending MAs, if any, shall stand disposed of.

There shall be no orders as to costs.



(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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